THE MINISTER OF STATE IN IHE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): ia) On December 6, 1973, the Burmese Gov ernment issued a Notification providing for compensation in respect of the national and foreign-owned enterprises nationalised under the Burmese Nationalisation Law 1963 and the Socialist Economic System Establishment Law 1965.

- (b) According to the Notification com pensation will be paid for buildings (which are being used by the Government) machinery, furniture, office fittings, vehi cles and other commodities nationalised. In respect of the buildings whiich are not being used by the Government, legal ownership title will be returned to the owners. Similarly, cash and bank balances nationalised will be refunded to the Com pensation not exceeding Kyats 10,000 will be paid in lump-sum. In tespect of the compensation exceeding Kyats 10,000, a »um of Kyats 10,000 will be paid as the firsl instalment and the balance will be given in the form of Government Security Bonds which will bear interest. Owners of business nationalised will have to apply in a prescribed form within 90 clays of the issue of this Notification.
- (c) There is no mention about this in the Notification and this matter will be taken up as necessary.

## Medical and housing facilities to Coal Mine Workers

- 434. SHRI KALYAN ROY: Will the Minister of STEEL AND MINES be pleased to state:
- (a) the steps taken so far to improve the medical and housing facilities to tne workers in coal mines since their take-over; and
- (b) the number of quarters which have been constructed by the Coal Mines Authority and at which places?
- THE DEPUTY MINISTER IN THE MINISTRY OF STE12L AND MINES (SHRI SUBODH HANSDA): (a) and (b) Ihe information is beini; collected and will be laid on the Table of the House.

## Excise duty on coal in Delhi

- 435. SHRIMATI KUMUDBEN MANI-SHANKER JOSHI: Will the Minister ot STEEL AND MINES be pleased \*to state:
- (z) whether excise duty on coai in Delhi has recently been increased; and
- (b) if so, the details thereof and the number of times such increase was allowed during 1972-73?

THE DEPUTY MINISTER IN IHE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) and (b) There has been no increase in the lates of excise duty on coal since October, 1968. It may be mentioned that the excise duty on coal is being levied by the Central Government (not by State Governments oi Local Administration) imder the Coal Mines (conservation, Safety and Development) Act, 1952 and the rates are not fix-I stination-wise. Therefore, there is no of this excise duty for or in Delhi.

## Coal Shortage in Delhi

436. SHRI SHYAMLAL GUPTA: DR.

## K. MATHEW KURIAN:

Will the Minister of STEEL AND MINES be pleased to state:

- (a) whether it is a fact that there has been an acute shortage of coal in Delhi for the last six months:
  - (b) if so, the reasons therefor; and
- (c) the remedial measure taken by Government to meet the shortage?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) to (c) The coal production during 1973 has been more than in any previous year. In recent Months the movement of coal to various consuming centres in the country including Delhi has been affected by staff troubles on the Railways. Owing to increase in the demand of coal, particularly from the power houses and the steel plants which enjoy higher priority for allotment